

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 117 OF 2017 & IA NO. 845 OF 2017

APPEAL NO. 118 OF 2017 & IA NO. 848 OF 2017

APPEAL NO. 220 OF 2017 & IA NOS. 847, 1120 & 1121 OF 2017

APPEAL NO. 223 OF 2017 & IA NOS. 846, 1118 & 1119 OF 2017

APPEAL NO. 120 OF 2017 & IA NOS. 892, 1116 & 1117 OF 2017

APPEAL NO. 121 OF 2017 & IA NOS. 893, 1122 & 1123 OF 2017

Dated: 13th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

APPEAL NO. 117 OF 2017 & IA NO. 845 OF 2017

In the matter of:

North Bihar Power Distribution Company Ltd. Appellant(s)

Vs.

Bihar Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Raunak Jain
h/f Mr. Buddy A. Ranganathan
Mr. Vishvendra Tomar for R-1

APPEAL NO. 118 OF 2017 & IA NO. 848 OF 2017

In the matter of:

South Bihar Power Distribution Company Ltd. Appellant(s)

Vs.

Bihar Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Raunak Jain

h/f Mr. Buddy A. Ranganathan
Mr. Vishvendra Tomar for R-1

APPEAL NO. 220 OF 2017 & IA NOS. 847, 1120 & 1121 OF 2017
APPEAL NO. 223 OF 2017 & IA NOS. 846, 1118 & 1119 OF 2017
APPEAL NO. 120 OF 2017 & IA NOS. 892, 1116 & 1117 OF 2017
APPEAL NO. 121 OF 2017 & IA NOS. 893, 1122 & 1123 OF 2017

In the matter of:

Bihar Industries Association

.... **Appellant(s)**

Vs.

Bihar Electricity Regulatory Commission & Anr.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Suraj Samdarsh

Counsel for the Respondent(s) : Mr. Raunak Jain
h/f Mr. Buddy A. Ranganathan
Mr. Vishvendra Tomar for R-1

Mr. M. G. Ramachandran
Ms. Poorva Saigal for R-2

ORDER

IA NOs. 845, 848, 847, 846, 892 & 893 OF 2017
(Appls. for condonation of delay in filing reply)

In these applications, the applicants/respondents have prayed that delay in filing replies may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing replies. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

IA NOS. 1120,121, 1118, 1119, 1116, 1117, 1122 & 1123 OF 2017
(Appls. for condonation of delay in filing rejoinder)

In these applications, the applicants/appellants have prayed that delay in filing rejoinders may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing rejoinders. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinders is condoned. Applications are disposed of.

Appeal Nos. 117, 118, 220, 223, 120, 121 of 2017

It is represented that pleadings are complete. List these matters for hearing on **28.02.2018**.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/tpd